

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonised policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.”

The Motion wa adopted.

SHRI BUTA SINGH : I introduce the Bill.

SHRI SATISH AGARWAL (Jaipur) : Sir, did you see the order paper to-day, i.e. items 12 to 18 ? There are seven Bills listed for passing to-day. Why should Government rush through the business on the last day? It is possible to do them all to-day ?

MR. SPEAKER : Let us see. We always face uphill tasks...and do them.

SHRI SATISH AGARWAL : I strongly protest against this.

SHRI INDRAJIT GUPTA (Basirhat) : I also protest against this,

11.38 hrs.

MATTERS UNDER RULE 377

- (i) Need to take over the ownership of Yavatmal Murtizapur railway line from British Central Provinces Company

SHRI UTTAMRAO PATIL (Yavatmal) : The railway line between Yavatmal and Murtizapur is actually operated by the Indian Railways, but the ownership of the line still continues to be vested in British Central Provinces Company. According to the agreement between the said Company and Indian Railways, the contract can be revoked in the year 1987, and thus the Indian-Railway will have the statutory ownership right.

I would request the Government of India and Ministry of Railways to take early steps to finalise the matter, so that the Railway in question may be taken over and run like the other Railways and to get same operational efficiency.

So, there is urgent need for the Railways to take early decision and start in advance, preliminary preparation for taking over the above Railway line for the benefit of the general public. I hope Government of India will not allow the foreign agency to continue its ownership of this line any more.

- (ii) Need for immediate repairs of Greater Mahananda embankment at Dhubal Bihar with army help

DR. GOLAM YAZDANI (Raiganj) : Both West Bengal and Bihar have been affected by serious floods this year. Large areas of northern part of Malda district in West Bengal have been flooded, and also large adjoining parts of Bihar due to breach of the greter Mahananda embankment at Dhubal in Bihar portion of the embankment. The breach has been complete to the extent of about 2,000 feet. The flood started entering northern parts of Malda district viz, Harischandrapur P. S.